Applications for Gas Connections pending in Pondicherry

*402. SHRI V. P. M. SAMY: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) the number of applications for new gas connections pending as on the 1 st August, 1982 in the Union Territory of Pondicherry;
- (b) what steps have been taken by Government to clear the applications;
- (c) whatis the number of gas agencies available now and what is the number of customers each agencj is catering to; and
- (d) whether there is any proposal to open additional agencies and if so, by when?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIVSHANKAR): (a) There are about 6686 applicants who have registered themselves for cooking gas (LPG) connections in the Union Territory of Pondicherry as on 1-8-82.

(b) to (d) At presen t LPG is marketed in the Union Territory by two LPG distributors of the Indian Oil Corporation (IOC). Their names and the number of customers registered with them are given below:—

Name of the Agency No. of customers

1. M/s. Ranga Agency 4444

2. M/s. Tillai & Company 4327

It is proposed to appoint two more LPG distributors in the Union Territory under the 1982-83 plan. The release of new LPG connections will

become possible with the corrtmis" sioning of the new distributorships*

Training of Engineers in foreign Countries

*403. SHRI SHYAM SUNDAR MOHAPATRA:Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state whether there is any proposal under Government's consideration to train engineers and other junior cadre employees in foreign countries to take trpassignment in the installations which are likely to come up in future?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. SHIV SHAN-KAR): There is no such proposal under the consideration of this Ministry. However the public sector undertakings send their engineers and employees for training abroad.

कम्पनी कानून के उपबन्धों का उल्लंघन

*404. श्री रॉम नरेश कुशवाहा । श्रीहक्मदेव नारायण यादव ।

्या विधि, न्याय ग्रीर कम्पनी कार्य मंत्री 26 जुलाई, 1982 को राज्य सभा में तारांकित प्रश्न 239 के दिए गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

- (क) कम्पनी कानून के उपबंधों का उल्लंबन करने के लिये कंपनियों तथा निदेशकों पर किये गये जुर्माने की राशि वसूल करने के लिये क्या कार्यवाही की जा रही है और उसमें से अब तक कितनी राशि वसूल की जा चुकी है;
- (ख) सरकार ने कितने मामलों में गिरफतारी के बारन्ट तथा नुकीं के आदेश जारी करने के लिये न्यायालयों में आवेदन दिये हैं; और